

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-201
New IA-2000/2021
In
IB-1683(ND)/2018

IN THE MATTER OF:

M/s. Crayaon Software Experts India Pvt. Ltd.

Vs.

M/s. Vas Data Services Pvt. Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 25.05.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Pankaj Jain, Advocate.

ORDER

New IA-2000/2021:-

This is an Application filed under Rule 11 of the NCLT Rules, 2016 read with Section 60(5) of the IBC Code, 2016 for urgent hearing of IA No.3774/2020.

Having heard the submissions made by the Counsels and having perused the contents of the Application, the urgent hearing of the Application is allowed and let Notice be served on all the Respondents in IA No.632/2019 and IA-3774/2020.

The Resolution Professional is also permitted to serve the Notice by all modes including "Dasti".

The Court Officer may also send e-Notice to the respondents for their appearance as well as reply. It may be made clear to the respondents that if they do not attend the virtual hearing, strict legal action will be taken against them.

Post the matter pm 8th June, 2021.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N PRASAD)
MEMBER (JUDICIAL)

Shammy
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MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Pankaj Jain, Advocate.

ORDER

New IA-3923/2021:-

Heard the submissions made by the Counsel for both the parties at length.

Order in this matter is **reserved**.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)
MEMBER (JUDICIAL)

Shammy